

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.407
IB/750/ND/2023

IN THE MATTER OF:

Utsav Securities Private Limited	...	Applicant
Versus		
Sri Endrash Investment And Financeprivate Limited	...	Respondent

Under Section 7of (IBC)

Order delivered on 13.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Prakhyat Sharma
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant is present through VC and submitted that settlement has been arrived between the parties. Let a memo with regard to settlement be filed by the Applicant. List this matter on **10.07.2024**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)